the targets fixed by the Task Force for the production of drugs and formulations by the end of the 5th Plan Period, it is proposed to expand production facilities in the public sector, licence larger capacities in the organised sector and encourage greater production in the small scale sector of the drug industry. The Government extends appropriate facilities within the fromework of its policy to enable the units concerned to achieve their licensed capacity.

मध्य प्रदेश के पिछड़े और जनजाति क्षेत्रों में नई रेलवे लाइनें

1077. श्री भगीरथ भंवर : क्या रेल मंत्री यह बताने की कृपा करेंगे कि

(क) क्या मध्य प्रदेश के पिछड़े क्षेत्रों के विकास को ध्यान में रखते हुए राज्य के उन पिछड़े और जनजाति क्षेत्रों में आगामी योजना में नई रेलवे लाइन का निर्माण करने का प्रस्ताव है जिनका रेल से बिल्कुल सम्पर्क नहीं है ;

(ख) क्या इंदौर, दोहद, खंडवा और खरगोन में, जिनके बारे में राज्य के उद्योग मंत्री ने मध्य प्रदेश विधान सभा में फरवरी, 1976 में उल्लेख किया था, रेलवे लाइन निर्माण करने के बारे में सर्वेक्षण करने का कोई प्रस्ताव है; और

(ग) क्या भविष्य में नई रेलवे लाइनों के निर्माण की योजना बनाते समय पिछड़े और जनजाति क्षेत्रों के हितों को ध्यान में रखा जायेगा ?

रेल मंत्रालय में उपमंत्री (श्री बूटा सिंह) : (क) से (ग) : देश के पिछड़े क्षेत्रों मे नयी लाइनों के निर्माण के सम्बन्ध में, रेल मंत्रालय की स्वीकृत नीति के अनुसार आंशिक/समग्र रूप से मध्य प्रदेश राज्य के पिछड़े हुए जनजाति क्षेत्रों के अन्तर्गत निम्नलिखित नयी रेलवे लाइनों के निर्माण से सम्बन्धित प्रस्ताव तैयार किये जा रहे हैं उन पर विचार किया जा रहा है :—

क्रम सं०	लाइन का नाम	वर्तमान स्थिति
1.	गुना मक्सी बड़ी लाइन (193 कि० मी० लागत 10.51 करोड़ रुपये)	यह लाइन बन रही है और अप्रैल 1976 तक इसके बनकर तैयार हो जाने की आशा है।
2	दल्ली राजहरा-जगदलपुर बड़ी लाइन (234 कि० मी० लागत 46 करोड़ रुपये)	अन्तिम मार्ग-निर्धारण सर्वेक्षण पूरे कर लिए गये है और तत्सम्बन्धी रिपोर्टों की जांच की जा रही है।
3.	हिरदागढ़-दमुआ बड़ी लाईन (1 : 3 कि० मी० लागत 2.25 करोड़ रुपये)	इस निर्माण-कार्य का अनुमोदन हो चुका है और 1975-76 के बजट में इसे शामिल कर लिया गया है।
4.	महोबा-खजूराहो बड़ी लाइन (75 कि० मी०)	सर्वेक्षण किया जा रहा है।
5.	राची-कोर्बा बड़ी लाइन (300 कि० मी०)	सर्वेक्षण किया जा रहा है।
6.	रतलाम-बांसवाड़ा बड़ी लाइन (90 कि० मी०)	सर्वेक्षण किया जा रहा है।

और अधिक लाइनों के सर्वेक्षण या जिन लाइनों के लिए पहले सर्वेक्षण हो चुके हैं, उनके निर्माण-कार्य को शुरु कर सकना इस पर निर्भर करेगा कि, पांचवी योजना को अन्तिम रूप दिये जाने पर, देश के पिछड़े क्षेत्रों में नयी लाइनों के निर्माण के लिए रेलों को कितनी धनराशि उपलब्ध होगी।

Investigation of C.B.I. in the case of M/s. May and Baker Group

1078. SHRI K. S. CHAVDA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the case of M|s. May & Baker Group *vis-a-vis* loss of file regarding their case/proposal of association of Indian capital was handed over to the C.B.I.;

(b) the terms of reference and points communicated to C.B.I.; and

(c) was the investigation to be made for the loss of file or the loss of foreign exchange to the country?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) to (c). The matter concerning loss of file pertaining to M/s. May and Baker in connection with the proposal to associate Indian capital was referred to C.B.I. with all relevant facts for investigation. C.B.I. have intimated that since the loss of file does not disclose any criminal offence therefore they would not be agreeable to take up the investigation on the subject.

Golcha Properties Private Limited

1079. SHRI BISHWANATH JHUNJHUNWALA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the total accumulation of money with the liquidator of Golcha Properties Private Limited;

(b) the total amount yet to be paid by the Company to its creditors;

(c) whether all the concerns of the Golchas under the liquidator are earning profits; and

(d) if so, when the remaining amount of the creditors is likely to be paid?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): (a) As on 29th February, 1976, a sum of Rs. 26,05,947.34 has accumulated with the Official Liquidator, Jodhpur.

(b) About Rs. 42 lacs.

(c) There is no other concern of Golchas under the charge of Official Liquidator, Jodhpur. However, both Cinema Houses, belonging to M/s. Golchas Properties (Private) Ltd. (in liquidation) at Bombay and Delhi are earning profits.

(d) The Rajasthan High Court by its order dated 15-12-1975 has under section 391 of the Companies Act, 1956 sanctioned a scheme of arrangement whereunder the remaining amount due to the creditors is to be paid. The scheme will become operative as soon as the conditions laid down in the order of the court are fulfilled on expiry of the period prescribed for filing appeal from the said order Having regard to the current liability exceeding Rs. 30 lakhs due to the Income-tax Department which is rising at the rate of Rs. 2,000/- every day, as well as the costs, charges and expenses of the Official Liquidator due to him under the scheme it is difficult to say as to when it would be able to pay the remaining amount due to the creditors.

Misuse of Industrial Licence by Pfizers

1080 SHRI BHALJIBHAI PARMAR: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the condition of association of Indian capital which was to